

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH - COURT NO. 01

**Service Tax Appeal No. 89011 of 2018**

(Arising out of Order-in- Appeal No. IM/CGST/A-I/MUM/342/17-18 dated 27.03.2018 passed by Commissioner of Central Tax (Appeals-I), Mumbai)

**Intercon Real Estate Developers Pvt. ....Appellant  
Ltd.**

**VERSUS**

**Commissioner of CGST, .....Respondent  
Mumbai South**

**Appearance:**

None for the Appellant

Shri D.M. Shinde, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)**

**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/86590/2021**

Date of Hearing : 29/07/2021

Date of Decision : 29/07/2021

**PER : BENCH**

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)  
Member (Judicial)**

**(P. Anjani Kumar)  
Member (Technical)**